

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.46/MP/2021

- Subject : Petition under the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and applicable provisions of the Electricity Act, 2003; Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time and Bye-Laws Regulations and Business Regulations of the Respondent Energy Exchange, inter alia, for violation of order dated 29.5.2020 in Petition No. 225/RC/2020.
- Date of Hearing : 10.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : BSES Rajdhani Power Limited (BRPL)
- Respondents : Indian Energy Exchange (IEX) and 2 Ors.
- Parties Present : Shri Anand K Ganesan, Advocate, IEX
Ms. Kriti Soni, Advocate, IEX
Ms. Aishwarya Subramani, Advocate, IEX
Shri Alok Mishra, NLDC

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner, who did not mark his appearance, prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was allowed by the Commission and the matter was accordingly adjourned.

2. The Petition shall be listed for hearing on 21.7.2023.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**